MR. DEPUTY-SPEAKER: Calling Attention is only pertaining to the subject matter which you have raised.

SHRI RAMAVTAR SHASTRI: But many things may be asked.

MR. DEPUTY-SPEAKER: Yes, you can raise all the relevant points. If information i_S available, they will furnish; if information is not available, they will not furnish.

SHRI RAMAVATAR SHASTRI: Why information is not available?

SHRI ATAL BIHARI VAJPAYEE: Are you satisfied with the information given?

MR. DEPUTY-SPEAKER: As far as the Calling Attention is concerned, and whatever information was asked, they have said the defaulted amount they do not know. They have said they will furnish it. That is all, In regard to Calling Attention, I cannot compel them to give the type of reply you want.

12.53 hrs.

MATTERS UNDER RULE 377

(i) REPORT REQUEST BY WEST BENGAL GOVERNMENT FOR PERMISSION OF RESERVE BANK TO SET UP ITS OWN BANKING COMPANY.

SHRI MATILAL HASDA: Sir. the West Bengal Government sought the permission of the Reserve Bank of India to set up its own banking company with an authorised capital of Rs. 5 crore, clarifying the background against which the State Government proposed to set up its own bank.

The Commercial Banks were reluctant to give agricultural loans to the poor village people on the ground that the repayments were discouraging. But they did not feel any aversion in the cases of big industrialists they did not repay about Rs. 230 though they did not repay about Rs. 230 crore. The banks in West Bengal lent Rs. 1.39 crores to the share crop-

pers in 1980. The recovery in this case was 40 per cent and it was better than any other State. Still, the commercial banks' role in West Bengal remains disappointing.

Under the circumstances, I urge upon the Finance Minister that the licence to set up the West Bengal Government's bank be granted immediately, and the Minister may give a statement in the House in this regard.

(ii) REPORTED DEMO LITIONS BY D.D.A. IN PREET NAGAR EXTENSION AREA, DELHI

श्री रामावतार शास्त्री (पटना) : दिल्ली सरकार की नाक के नीचे यमुना पार में डी. डी. ए. (दिल्ली विकास प्राधिकरण) मकानों के तोड़-फांड़ एव सामानीं की लूट का सिल्सिला फिर से चालू कर दिया है! विनाद नगर के लोगों के घाव भरने भी नहों पाये थे कि ठांक उसी के निकट प्रीत नगर एक्सटेंशन के 150 से अधिक मकानों को मिट्टी में मिला दिया गया । इतना ही नहीं लोगों के सारे सामान उठवा कर लें जाये गये।

हांली से पूर्व डी. डी. ए. ने प्रीत नगर एक्सट शन के निवासियों के साथ 17 मार्च को जो होली खेली उसके कारण 150 से भी अधिक परिवार दर दर के भिस्तारी बन गए हैं।

गत चुनाव के समय 1976 से पहले बसी बस्तियों को नियमित करने का नारा दिया गया था पर अब उन्हें उजाड़ा जा रहा हैं। बिलहारी हैं बादा करके आसानी के साथ मुकर जाने वालों की।

पटपड़गंज डिपो के साथ हो मण्डावली-फाजलपुर की जमीन पर 6, 7 वर्ष पहले से प्रीत नगर एक्सटेन्सन नामक यह कालोनी बसनी शुरू हुई थी । परन्तु डी.डी.ए. ने उसे उजाड़कर श्मशान बना दिया । लगों का कहना है कि यह जमीन डी.डी.ए. को नहीं है और अभी तक कोई अधिसूचना नहीं जारी की गयी है ।

लोगों का यह भी कहना है कि जिन शक्तिशाली लोगों ने दिल्ली विकास प्राधि-कार द्वारा अधिग्रहोंत जमीन को बेच कर उन पर कालोनियं बना दी है उनके खिलाफ कोई भी कार्यवाही नहीं की गई है।